

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE TWENTY THIRD DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 5456 OF 2011

Between:

A. Sreedhar, S/o. Chinnaiah R/o. 1-7-1002/38/A/2/1, Ram Nagar, Hyderabad
20

...PETITIONER

AND

1. The Govt. of A.P., Rep by its Principal Secretary, Department of Education, Secretariat, Hyderabad
2. The Director of School Education,, Khairathabad, Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass any order/s or direction/s or writ more particularly writ of mandamus by calling records, directing the respondents to take action against the institutions and/or persons involved in carrying out admission, screening tests for the students of class 6 to 10 by conducting talent tests by whichever name they are called such as scholarship test, talent test, admission test etc, in violation of Section 4(1)(b) of the A.P. Education Institutions Rules 1993 and the provisions of section 13 of the rights of children to free and compulsory education Act 2009.

I.A. NO: 1 OF 2011(WPMP. NO: 6786 OF 2011)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased direct the respondent authorities to take action against the institutions and /or persons

who are conducting screening tests by whatever name they are called and not allow the institutions to conduct such tests, pending disposal of the writ petition.

**Counsel for the Petitioner: MS. P.K. KALYANI, APPEARS FOR
SRI GOPALA RAO AMANCHARLA V**

**Counsel for the Respondents: GP FOR EDUCATION/ ADDL ADVOCATE
GENERAL**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.5456 of 2011

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Ms. P.K. Kalyani, learned counsel appears for Mr. Amancharla V. Gopala Rao, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that the issue involved in the Writ Petition does not survive for consideration.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

**SD/-N.RAJGOPAL
ASSISTANT REGISTRAR**

SECTION OFFICER

To,

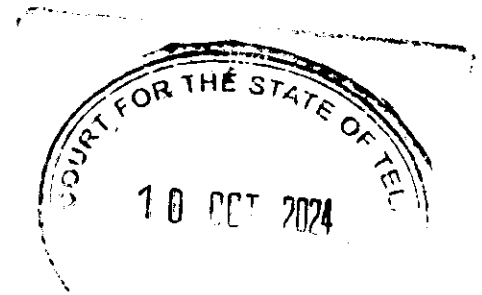
1. One CC to Sri Gopala Rao Amancharla V, Advocate [OPUC]
2. Two CCs to GP for Education, High Court for the State of Telangana, at Hyderabad [OUT]
3. Two CCs to The Additional General, High Court for the State of Telangana, at Hyderabad [OPUC]
4. Two CD Copies

TJ
GBR

§

HIGH COURT

DATED:23/08/2024



ORDER

WP.No.5456 of 2011

**DISMISSING THE WRIT PETITION AS
INFRUCTUOUS**

WITHOUT COSTS.

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